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सम्मान आपके विश्वास का



UCO BANK

Honours your trust

ZO/SURAT/CRM/2020-21/2484

Date: 02.12.2020

NOTICE FOR EMPANELMENT OF STOCK AUDITORS FOR SURAT ZONE


Applications in prescribed format are invited from reputed individuals/ firms for empanelment as stock auditors (Maximum 10 auditors) with our branches under Surat Zone. Prescribed form, eligibility criteria and code of conduct of stock auditors are enclosed.

Interested individuals/ firms satisfying the eligibility criteria may submit their application doing with requisite credentials to our office latest by 23rd December 2020 to the following address:

The Zonal Manager
UCO Bank, Zonal Office
205-206, Riddhi Shoppers, Opp. Star Bazar,
Adajan, Surat, Gujarat – 395009

Applications either received after due date or without relevant particulars will be rejected and Bank's decision in this regard shall be final and binding on all parties.

Bank will be on its liberty to empanel any individual/ firms, without assigning any reason to non empanelled applications.


(Raman Kumar Singh)
DGM & Zonal Head





यूको बैंक, अंचल कार्यालय, रिद्धी शॉपर, स्टार बजार के सामने, पाल हजिरा रोड, अडाजन सुरत- 395009
UCO Bank, Zonal Office Surat, Riddhi Shoppers, Opp. Star Bazar, Adajan Surat -395009

दूरभाष/Ph: 0261-2797700, 2794100 Fax: 0261-2783300

Email: - zo.surat@ucobank.co.in; zosurat.crmon@ucobank.co.in

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Selection Criteria for Empanelment of Stock Auditors

The criteria for selection are as under:

1. Education Qualifications (Proprietor/ Partner/ Firm):

- 1.1 The applicant should be a qualified Chartered Accountant/ Cost Accountant or a firm of Chartered/ Cost Accountants registered with Institute of Chartered Accountants of India/ Institute of Cost Accountants of India.
- 1.2 A fellow/ associate member of institution of Stock Auditors as specialist in jewellery, precious stones & ornaments or as specialist in works of Art or as stock auditor for chemicals or as stock auditor of any such specialized stock may also apply for empanelment as stock auditor for such specialized categories. An audit firm having at least one such partner or senior employee shall be eligible for being empanelled as stock auditor for such specialized stock.

2. Experience and other parameters:

- 2.1 The applicant should have minimum 3 years' post qualification practicing experience as stock auditor with any of the commercial Banks (Public or Private). In case of firm, the individual experience of any partner/ director of at least 3 years shall be considered as the experience of the firm.
- 2.2 The applicant who is not fulfilling the experience criteria as mentioned in point no. 2.1, but having empanelment of audit firm by RBI as Statutory Branch Auditor for public sector banks may also be considered for empanelment for credit exposure (FB+ NFB) up to Rs. 10.00 Crore on case to case basis.
- 2.3 The number of empanelled auditor having experience criteria as stated in point no. 2.2 shall be maximum 30% of total number of empanelment.
- 2.4 In case the stock auditor/ proprietor or any of the partners of the audit firm/ employee of the audit firm is an ex-employee of our Bank, such stock auditor/ audit firm shall be eligible for empanelment after a cooling period of two (2) years from the date of retirement of that employee.

3. Additional / Preferred Criteria:

- 3.1 - Empanelment with PSBs as stock auditor shall be treated as a preferred qualification, but not mandatory one for being empanelled.

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- 3.2 The firms having partners/ personnel with engineering background and/ or partners/ personnel experienced with SAP environment and/ or partners/ personnel with CISA/DISA to assist stock audit will be given preference.
- 3.3 Firms having more than one qualified Chartered Accountants/ Cost Accountants as partners.

4. Other Criteria:

- 4.1 The applicant should be an Indian Citizen/ Firms registered in India.
- 4.2 There must be minimum 2 trained / semi trained employees/ Trainees/ Apprentices besides a Chartered Accountant/ Cost Accountant.
- 4.3 Adequate knowledge of financial analysis.
- 4.4 The applicant individuals/ firms as well as partners must be income tax assessee.
- 4.5 The auditors against whom complaints have been registered with CBI/ SFIO/ Police/ Court of Law &/ or blacklisted by any bank/ FI/RBI/IBA etc shall not be eligible.
- 4.6 An undercharged insolvent shall not be eligible for empanelment.
- 4.7 A central statutory auditor of the Bank shall not be eligible for empanelment as stock auditors during the tenor as statutory auditor. Statutory / Concurrent auditor of a branch shall not be eligible for undertaking stock audits related to the same branch, even if empanelled.
- 4.8 The Auditor who has been appointed to conduct the stock audit for the particular Borrowal account is not the auditor for the same borrower or any of its group or associated companies for the past 3 years. Stock auditors should submit declaration to this effect while submitting his stock audit report.
- 4.9 The stock auditor once empanelled for prescribed tenor in the Bank will be eligible for re-empanelment after cooling period of 1 year after completing of existing tenor.

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**Application format for empanelment as stock & book debt auditor
(On letter head of Stock Auditor Firm)**

Signed
Photo

Signed
Photo

Signed
Photo

Application for empanelment as stock auditor of [Mark 'X' against appropriate box (es)]

All types of stocks and receivables	
All types of stocks and receivables except specialized stocks of gold, jewellery, precious stones, ornaments, works of arts, etc	
Specialized stocks of gold, jewellery, precious stones, ornaments / works of art / etc	

Zonal Manager
UCO Bank

_____ Zone

I/we hereby apply for empanelment as stock & receivable auditor and furnish hereunder the requisite bio data / information / documentation for your consideration

1	Name of the Applicant				
2	Constitution	Individual / Proprietorship / Partnership			
3	Address				
	Phone No				
	Email				
	Date of establishment				
	Membership/ affiliation details with Institutes /Professional bodies				
	Name	Institution/ Body	Member since	Membership Type	Membership No.
	Firm's PAN				
	Practicing as auditor since				
	Undertaking stock audit since				
	Stock audit handled in last 3 years with name of clients (Attach separate sheet if required)				
	Details of present set up / infrastructure available to deal with stock audit works (Including audit under SAP environment)				



	Details of existing empanelment					
4	Personal Detail of Proprietors/Partners, Key Personnel, Employee (qualified)					
Sl	Name	Date of Birth	Qualification	PAN	Mobile No.	Position held
5	Additional information, if application is for auditing of specialized stocks, on firm/partners					
	Details of registration of valuer of stocks under section 34AB of Wealth Tax Act					
	Details of fellow/associate membership with Institution of Valuers as specialist in jewellery, precious stones & ornaments / works of art / etc					
6	Undertakings / Declarations					
	I/We do hereby undertake that <i>[strike out which is not applicable]</i> I/we/none of our employees are ex-employee of your Bank, <p style="text-align: center;">OR</p> I/_____ of our partners/_____ of our employees was/were ex-employees of your Bank (give details, viz. Name, EMP No. and Date of retirement/resignation) but ceased to be under your employment since last 3 years or more. <p style="text-align: center;">AND</p> I/We shall not induct/employ any partner/employee during the tenor of our empanelment as a stock auditor, who is/are within the abovementioned cooling period of 3 years from the date of retirement / resignation.					
	I/We do hereby declare that I/We am/are not central statutory auditor of your Bank I/We am/are not branch statutory/concurrent auditor of your Bank <p style="text-align: center;">OR</p> I/We are statutory/concurrent auditor of following branches					
	Branch	Assignment	From	to		
	I/We undertake to disclose any change in the above status as and when takes place during the empanelment period					
	I/We do hereby solemnly declare and affirm that I/We have not been removed/dismissed from service/employment earlier I/We have not been convicted of any offence and sentenced to a term of imprisonment I/We have not been found guilty of misconduct in professional capacity I/We have not been convicted of an offence connected with any proceeding under the I.T. act 1961 &/or W.T. Act 1957 &/or G.T. Act 1958					



<p>I/We am/are not undischarged insolvent(s)</p> <p>There are no complaints against me/us, registered with CBI/SFIO/Police/Courts of law</p> <p>I/We have not been blacklisted/depanelled by any bank/FI/IBA/others in the past</p>
<p>I/We solemnly declare that the information furnished above is complete and entirely true and nothing has been concealed. I/We also affirm that terms & conditions of United Bank of India relating to empanelment of stock auditors are acceptable to us and I/We also undertake to keep the Bank informed of any events /happenings which would make me/us ineligible for empanelment / remaining empanelled as stock auditor</p>

For & on behalf of (Firm)

(Signature)	(Signature)	(Signature)
Name	Name	Name
Designation	Designation	Designation

[All partners to subscribe their signatures]

List of enclosures:

1 _____	2 _____
3 _____	4 _____
5 _____	6 _____

Self-attested documents to be provided along with the application

- Photographs of the applicant stock auditor/proprietor/all partners
- Identity and address proofs of the applicant stock auditor/proprietor/all partners
- Copy of Trade License
- Copy of registered partnership deed (in case of partnership firms)
- Copies of PAN Card of the applicant stock auditor/proprietor/all partners
- IT returns of last 3 years
- Copies Registration Certificate of the applicant stock auditor/proprietor/all partners with Institute of Chartered Accountants of India and Institutes of Cost Accountants of India
- Copies Registration Certificate of the applicant stock auditor/proprietor/all partners under W.T. Act as valuer of stock (In case application is for audit of specialized stocks)
- Evidences of professional qualifications and experience of the applicant stock auditor/proprietor/all Partners
- Evidences of enrolment/ registration as valuers with professional bodies
- Evidences of existing empanelment, if any, with PSBs, FIs, Supreme Court, High Courts, Govt authorities/departments, etc



CODE OF CONDUCT FOR STOCK AUDITORS

Stock Auditors empanelled with the Bank shall strictly abide by the following code of conduct prescribed and as amended by the Bank from time to time and shall give an undertaking to this effect at the time of his/its empanelment. The same is incorporated in the enclosed format of Declaration-cum-Undertaking in Annexure-3.

- To express an opinion only when it is founded on adequate knowledge and honest conviction.
- To refrain from misrepresenting qualifications, work experience and membership of professional bodies.
- To treat all information procured during the course of the business as confidential.
- To observe integrity and fair play in the practice of the profession.
- To refrain from undertaking to review the work of another stock auditor of the same client except under written orders from the Bank and with knowledge of the concerned stock auditor.
- To give unbiased audit report conforming to standards and conforming to the objective opinion of the business and not to attempt merely to accommodate the interests of the client.
- To steer clear of situations where interests and duty clash.
- To conduct himself/itself/themselves in such a manner that will not prejudice the professional status or reputation of the profession.
- To follow this Code as amended or revised by the Bank time to time.



Declaration-cum-Undertaking

[to be executed on non-judicial stamp paper of requisite value]

On this day _____ day of _____ 20____,
I, _____, S/o / D/o / W/o _____,
sole-proprietor of M/s _____ /

M/s _____, a partnership firm/company registered in India and
we,

- (1) _____, S/o / D/o / W/o _____,
(2) _____, S/o / D/o / W/o _____,
(3) _____, S/o / D/o / W/o _____, and
(4) _____, S/o / D/o / W/o _____

its partners/lead auditors of the company declare and undertake as under:

1. I am a citizen of India/all the partners of the partnership firm/all the directors of the company are citizens of India and, the entity is a body corporate registered in India.
2. Whereas at my/our request, UCO Bank, Zonal Office, _____ has empanelled me/us to audit stocks and receivables that may be requisitioned by the Bank from time to time.
3. Whereas I/we have accepted unconditionally the terms and conditions of my/our empanelment.
4. I/We have a clean track record inasmuch as –
 - (i) I/We have not been removed/dismissed from valuation related service/previous employment earlier.
 - (ii) I/We have not been found guilty of misconduct in professional capacity.
 - (iii) I/We have not been convicted of any offence and sentenced to a term of imprisonment.
 - (iv) I/We have not been convicted of an offence connected with any proceeding under the Income Tax Act 1961 and/or Wealth Tax Act 1957 and/or Gift Tax Act 1958 and/or Service Tax Act.
 - (v) I/We have no complaints registered against me/us with CBI and/or SFIO and/or police and/or court of law and/or have not been blacklisted by any bank/FI/IBA.
5. I/We am/are not an undischarged insolvent/s.
6. I/the firm and all the partners of the firm/the company and all the directors of the company each possess PAN Card.
7. I/We possess Service Tax Number.
8. All directors of the company each have DIN allotted to them.

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9. I/We shall comply with the guidelines, standards and procedures, and abide by the code of conduct prescribed and as amended by the Bank from time to time.
10. I/We shall act with independence, integrity and objectivity; shall undertake all valuation works entrusted to me/us by the Bank with an independent mind and shall not come under any influence of anybody.
11. I/We are not related to any of the personnel in the department / division in the Bank dealing with audit work directly.
12. I/We shall not undertake audit work that may be assigned to me/us by the Bank from time to time in which I/the firm/the company/any of the partners/any of the directors/any of my/our employees have any direct or indirect interest in the properties.

I/We also undertake to give a declaration of my/our having no such interest in the subject firm/company by incorporating the same in my/our audit Reports thereon.

13. I/We shall complete the assignment of audit work and submit duly signed Audit Report [by me/us/ lead auditors of the company] on stocks and receivables that shall be assigned to me/us by the Bank from time to time within the timeframe stipulated by the bank/mutually agreed upon.
14. I/We shall keep the Bank informed immediately of any change in the constitution of the firm/company.
15. I/We shall not induct/appoint/employ any person as partner/ director/ employee who is a retired staff member of Bank –
 - (i) against whom any punishment/penalty arising out of disciplinary proceedings has been imposed upon him/her during the service career or subsequent to his/her superannuation and/or
 - (ii) any disciplinary/criminal/judiciary proceedings are pending subsequent to his/her superannuation from the Bank's service and/or

I/We also declare that I am not/none of the partners of the firm/none of the directors of the company/none of my/our employees is retired staff member of the Bank during cooling period of 2(two)years after retirement .

I/We shall keep the Bank informed immediately as and when any retired staff member of the Bank clear of disqualifications as above is taken in as my/our employee/partner/director.

16. I/We shall not conceal or suppress any material information and facts prejudicial to the interest of the Bank and shall disclose immediately to the Bank any such developments that may take place during the tenure of my/our empanelment with the Bank.



17. I/We shall keep the Bank informed immediately of any happenings or events that would make me/us ineligible for empanelment as stock auditor.
18. I/We am/are aware and am/are agreeable that for any negligence, lapses, professional misconduct and/or for any unfair practices resorted to us whether with the Bank and/or other banks and/or other institutions, my/our empanelment with the Bank will stand cancelled without referring to its Grievances Redressal/Conflict Resolution Committee of the Bank and my/our name(s) shall also be reported to IBA for placement on IBA's Caution List of Third Party Entities [TPEs] and also to other professional bodies/institutions.
19. I/We bind myself/ourselves irrevocably to strict adherence to the following code of conduct prescribed and as amended by the Bank from time to time:
1. I/We shall express an opinion only when it is founded on adequate knowledge and honest conviction.
 2. I/We shall refrain from misrepresenting qualifications or work experience.
 3. I/We shall treat all information procured during the course of the business as confidential.
 4. I/We shall observe integrity and fair play in the practice of the profession.
 5. I/We shall refrain from undertaking to review the work of another stock auditor of the same client except under written orders from the Bank and with knowledge of the concerned stock auditor.
 6. I/We shall give unbiased valuation report conforming to standards and conforming to the objective opinion of the property and not to attempt merely to accommodate the interests of the client.
 7. I/We shall steer clear of situations where interests and duty clash.
 8. I/We shall conduct myself/ourselves in such a manner that will not prejudice the professional status or reputation of the profession.
 9. I/We shall follow this Code as amended or revised by the Bank from time to time.

(Signature)

NOTE:

Declaration-cum-Undertaking as above should be signed by stock auditor – individual/sole-proprietor / all partners of firm / all lead auditors of company in both representative and personal capacity.

